

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 895/2020

GHURAI LAL GUPTA

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108791/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108785/2020-EXEMPTION FROM FILING O.T. and IA No.108783/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.108787/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 23-08-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Praveen Jain, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR
Mr. Maribiang Khongwir, Adv.
Mr. Shaurya Krishna, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Service is complete.

Records have not been received.

However, as per Order XX, Rule-5 (3) of Supreme Court (Amendment) Rule 2019, as this matter involves sentence of life imprisonment, therefore, records be requisitioned from concerned Courts. Issue DO letter in this regard.

List again on 30.09.2022.

S.P.S. LALER
Registrar